

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No.137 of 2021

Suresh Das @ Sarad Das @ Sharad Das **Petitioner**
Versus
The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Vikash Kumar, Adv.
For the State : Mr. Shailesh Kr. Sinha, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

03/25.03.2021: Heard learned counsel for the petitioner and learned counsel for the State.

The present application has been filed for grant of regular bail to the petitioner in connection with Adityapur P.S. Case No.181 of 2018 corresponding to G.R. Case No.739 of 2018 (S.T. Case No.192 of 2018), registered under Section 302 of the Indian Penal Code, pending in the Court of the learned District and Sessions Judge at Seraikella.

Learned counsel for the petitioner has submitted that the petitioner is in custody since 13.07.2018. It has been submitted that out of nine charge-sheeted witnesses, eight witnesses have been examined and the doctor has not been examined till date.

On the other hand, counsel for the State has opposed the prayer for bail and has submitted that the trial is in advance stage.

Considering the material available on record and the fact that the trial is in advance stage, this Court is not inclined to enlarge the petitioner on bail, at this stage.

Accordingly, the present bail application is, hereby, rejected.

However, the trial court is directed to conclude the trial as early as possible, preferably within three months from the date of receipt/production of a copy of this order.

(Rajesh Kumar, J.)